

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00115/2018 & OA/310/00248/2018**

**Dated Friday the 8<sup>th</sup> day of June Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

1.G.Ramakrishnan,  
2.S.Subramanian,  
3.S.Varatharaj,  
4.P.Alaguvvel,  
5.R.Marimuthu,  
6.A.Paramasivam,  
7.P.Radhakrishnan,  
8.S.Venkatesan,  
9.K.Manokaran,  
10.K.Rajeevan,  
11.E.G.Soman,  
12.A.Aravindakshan Nair,  
13.G.Jayakumar,  
14.V.Ravichandran,  
15.Y.Arokianathan,  
16.M.Govindan,  
17.C.Ramesh,  
18.K.Ramesh. ....Applicants

By Advocate M/s. K.M.Boopathy

Vs

1.Union of India rep by,  
The Secretary,  
Ministry of Defence,  
101-A, South Block,  
New Delhi.  
2.The Secretary,  
Dept of Defence Production,  
Ministry of Defence,  
Room No. 33g, Sena Bhavan,  
New Delhi.  
3.The Secretary (OFB),

Ordnance Factories Board,  
Ayudh Bhawan,  
10A, S.K.Bose Road,  
Calcutta 700001.

4. The Chairman,  
Ordnance Factories Board,  
10A, Auckland Road,  
Calcutta.

5. The General Manager,  
Heavy Vehicles Factory,  
Avadi, Chennai.

6. The General Manager,  
Ordnance Factory Trichy (OFT),  
Trichy 620016.

7. The General Manager,  
Heavy Alloy Penetrator Project(HAPP),  
HAPP Township Trichy,  
Trichy 620025.

....Respondents

By Advocate Mr. M. Kishore Kumar

**ORAL ORDER**

**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard learned counsel for the applicants. MA filed by the applicants for joining together and filing a single OA is allowed.

2. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“8.a. For a direction to call for the records on the file of the 1<sup>st</sup> to 3<sup>rd</sup> respondents in connection with the order issued by him in the SRO no. 185/1994 in the year 2015 and to quash (para 11) para 15 of the same and consequently, direct the respondents to fix the seniority and give the retrospective (as per SRO) dated promotion with monetary benefits, revising the equal salary to the applicant and pass orders on the representation dated 04.08.2017 or pass any other appropriate writ order or direction as this Hon'ble Tribunal may deem fit in the circumstances of the case and thus render justice.

b. For such further or other relief or relief as this Hon'ble Tribunal deems fit in the circumstances of the case and thus render justice.”

3. Learned counsel for the applicants submits that the applicants who are appointed as semi-skilled labourers in the respondents department made their joint representation on 04.08.2017 for fixing their seniority and grant of promotion with consequential benefits. The said representation is pending for consideration. Learned counsel for the applicant submits that the applicants would be satisfied if the 2<sup>nd</sup> respondent is directed to consider the representation within a time limit to be stipulated by this Tribunal.

4. Learned counsel for the respondents has no objection to the same.

5. Therefore, to meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 2<sup>nd</sup> respondent to consider the representation of the applicants dated 04.08.2017 in accordance with law and pass a reasoned and speaking order within a period of 12 weeks from the date of receipt of a certified copy of this order. Issues of law, including that of delay, kept open.

6. OA is disposed of with the above direction. No order as to costs.

**(B. Bhamathi)**  
**Member(A)**  
**08.06.2018**

SKSI